

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 2759
TO BE ANSWERED ON 04.12.2019**

REFUND FOR TATKAL TICKETS

†2759. SHRI UPENDRA SINGH RAWAT:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether refund is not given to the passengers on cancellation of Tatkal and confirmed or waiting tickets;**
- (b) if so, the reasons therefor;**
- (c) whether the Government proposes to provide refund for the above tickets or change the rules to provide the facility of refund to passengers; and**
- (d) if so, the details thereof?**

ANSWER

MINISTER OF RAILWAYS AND COMMERCE & INDUSTRY

(SHRI PIYUSH GOYAL)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF UNSTARRED QUESTION NO. 2759 BY SHRI UPENDRA SINGH RAWAT TO BE ANSWERED IN LOK SABHA ON 04.12.2019 REGARDING REFUND FOR TATKAL TICKETS

(a) & (b): Refund is given to passengers as per Railway Passengers (Cancellation of tickets and refund of fare) Rules 2015 notified through Gazette Notification G.S.R. 836(E). dated 04.11.2015. The Rule mandates refund as per different situations details of which are as follows:-

Type of Ticket	Status	Time Period
Tatkal	Confirmed	No refund except in case of late running of trains more than 3 hours and cancellation of trains etc
	Waitlisted	Refund admissible upto half an hour before scheduled departure of train.
Regular	Confirmed	Refund admissible upto 4 hours before the scheduled departure of train.
	RAC, Waitlisted and partially confirmed	Refund admissible upto half an hour before scheduled departure of train.

In case of late running of trains more than three hours at the journey commencing station and passenger do not want to travel, the refund is permissible for all the above cases upto actual departure of the train.

Moreover, in case of Cancellation of trains, automatic refund of fare is given on online e-tickets and PRS counter tickets can be cancelled within 3 days excluding day of journey for unforeseen circumstances like breach, accident or flood.

(c) & (d): At present, there is no proposal to amend the Railway Passengers (Cancellation of Ticket and Refund of Fare) Rules 2015.
